

High Court of Karnataka
Bengaluru
Dated:21st March 2020

NOTIFICATION NO. HCKB – 47 / 2020

Considering several steps taken by the Central and the State Governments for preventing the spread of Novel Corona Virus (COVID-19), High Court of Karnataka had issued various directions. With a view to ensure that minimum number of members of the Bar and litigants enter the precincts of the High Court, from Monday, March 23, 2020 till further orders, lesser Benches will be available, which will deal only with matters involving extreme urgency.

In supersession of earlier Notification No. HCKB – 46/2020 dated 20th March 2020, the sittings of Hon'ble Judges at Kalaburagi Bench are arranged in the Court Halls as mentioned below with effect from Monday the 23rd to Friday the 27th March 2020.

The Benches will work only between 10.30 AM and 1.30 PM and only in exceptional cases, the sittings can be extended.

Sl. No.	Name of the Hon'ble Judge	Court Hall No.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice P.S.Dinesh Kumar	2
3	Hon'ble Mr. Justice Krishna S. Dixit	3
4	Hon'ble Mr. Justice K.Natarajan	4
5	Hon'ble Mr. Justice Ravi V Hosmani	5

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 21.03.2020

**HIGH COURT OF KARNATAKA KALABURAGI BENCH
MODIFICATION OF ARRANGEMENT OF SITTINGS OF THE HON'BLE
JUDGES WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS
WITH EFFECT FROM MONDAY THE 23RD MARCH 2020 TO
FRIDAY THE 27TH MARCH 2020**

SL. NO.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar & Hon'ble Mr. Justice Ravi V Hosmani (On 23rd and 24th March 2020)</p> <p>All Division Bench matters - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	2
2	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar (On 23rd and 24th March 2020) (After completion of Division Bench matters)</p> <p>All Civil and Writ matters (Single Bench matters) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	2
3	<p>Hon'ble Mr. Justice Krishna S. Dixit & Hon'ble Mr. Justice K.Natarajan (on 26th and 27th March 2020)</p> <p>All Division Bench matters - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	3
4	<p>Hon'ble Mr. Justice Krishna S. Dixit (on 26th and 27th March 2020) (After completion of Division Bench matters)</p> <p>All Civil and Writ matters (Single Bench matters) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	3

5	<p>Hon'ble Mr. Justice K.Natarajan (on 26th and 27th March 2020) (After completion of Division Bench matters)</p> <p>All Criminal matters (Single Bench matters) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	4
6	<p>Hon'ble Mr. Justice Ravi V Hosmani (On 23rd and 24th March 2020) (After completion of Division Bench matters)</p> <p>All Criminal matters (Single Bench matters) - only Preliminary Hearing/Admissions, date given and stay applications moved</p>	5

NOTES

1. All Benches will take only very urgent Admission matters. No Bench will post any matter for final hearing or a Group 'B' matter unless a case of extreme urgency is made out.
2. Memos for urgent matters, shall be moved only before the concerned Hon'ble Benches.
3. No posting memos will be received in the Chambers of Addl. Registrar General / Addl. Registrar (Judicial).
4. However all other Hon'ble Judges/Benches are free to post matters for Pronouncement of Judgments.
5. Only those urgent matters which are specifically posted for admission on Monday the 23rd March 2020 will be listed. Thereafter only those very urgent matters which are to be mentioned before the Court by giving memos will be posted before the Courts.
6. The object of curtailing functioning of the Courts is to ensure minimum number of members of the Bar and minimum number of litigants attend Courts. Therefore, the members of the Bar and the parties in person are requested to move the matters which are really very urgent.

By Order of Hon'ble The Chief Justice,

Sd/-

Registrar (Judicial)

Date: 21.03.2020

